

**Restoration of Indo-Pak Tele-Communications Link**

97. Shri D. C. Sharma  
Shri Onkar Lal Berwa:

Will the Minister of Communications be pleased to state:

(a) whether Pakistan proposal for an official level meeting to consider the restoration of tele-communications links between the two countries has been considered;

(b) if so, the result thereof; and

(c) the steps taken in the matter?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral): (a) to (c). The Government of India made several proposals to the Government of Pakistan for restoring normalcy in all types of communications between the two Countries. The Government of Pakistan have expressed willingness to hold talks for the restoration of certain types of Communications between the two Countries. The Government of India have welcomed the prospect of talks and are in contact with the Government of Pakistan through diplomatic channels in this matter.

**Increase in Fees paid by Overseas Students in U.K.**

98. Shri Nath Pai: Will the Minister of Education be pleased to state:

(a) whether it is a fact that the Government of U.K. have decided to increase the fees to be paid by Overseas students;

(b) if so, whether the Union Government have ascertained from the U.K. Government the ground on which this increase has been effected; and

(c) the extent of this increase and how many Indian students are affected by it?

The Minister of State in the Ministry of Education (Prof. Sher Singh):

(a) Yes, Sir. The increase will be effective from October, 1967 onwards.

(b) No, Sir.

(c) The increase in fees in respect of fresh students is proposed to be from about £70 to £250 p.a. and by £50 p.a. in case of continuing students.

1100 Indian students are expected to continue their studies in the U.K. beyond October, 1967. It is not possible to estimate at present the number of Indian students who will go for study to the U.K. in future.

**Enforcement of Central Acts in the Union Territory of Chandigarh**

99. Shri Shri Chand Goel: Will the Minister of Home Affairs be pleased to state:

(a) the names of the Central Acts made applicable in the Union Territory of Chandigarh so far;

(b) the likely period during which the other Central Acts are to be enforced in the Union Territory of Chandigarh in order to bring about uniformity in this Territory in tune with other Union Territories; and

(c) the proposal, if any, to introduce the Rent Restriction Act in the Union Territory of Chandigarh?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). As provided in Section 88 of the Punjab Reorganisation Act, 1966, all Central Acts which were applicable to Chandigarh area immediately before the 1st November, 1966, when it was part of the composite State of Punjab continue to apply to the Union Territory of Chandigarh. Central Acts enacted by Parliament thereafter will also apply to Chandigarh unless they are local Acts applicable to specified areas. It is proposed to enforce from 1st

April, 1967 the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966, which was recently enacted by Parliament. It has not been found necessary to enforce any other Central Act in this territory for the time being.

(c) All Punjab Acts which applied to the Chandigarh area when it was part of the composite State of Punjab still apply to Chandigarh. The East Punjab Urban Rent Restriction Act, 1949, however, extends only to urban areas, namely, areas administered by municipal committees, cantonment boards, town committees, notified area committees or any area declared to be urban for the purpose of the Act. This Act has not been enforced in Chandigarh on the ground that it will act as a disincentive to the development of the Capital Project Area. There is no proposal before the Government for the introduction of this Act in Chandigarh.

#### Foreigners asked to leave India

100. Shri Yashpal Singh: Will the Minister of Home Affairs be pleased to state:

(a) the number of foreigners country-wise who have been asked to leave India during the last one year; and

(b) the reasons in each case?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). A statement is laid on the table of the House [Placed in Library. See No LT-136/67].

#### National Museum, Murshidabad

101. Shri Yashpal Singh: Will the Minister of Education be pleased to state:

(a) whether the proposal to take over the palace at Murshidabad and to convert it into a national museum has since been finalised; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Education (Prof. Sher Singh): (a) and (b). The matter is still under consideration.

#### चिड़ोही नागा

102. श्री बलराज मजोक : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि .

(क) दिसम्बर, 1966 से लेकर अब तक उन चौकियों पर, जहाँ भारतीय सशस्त्र बलों के सैनिक तैनात हैं, चिड़ोही नागा लोगों ने कितनी बार हमले किये;

(ख) इन के परिणामस्वरूप कितने सैनिक मारे गये और कितने जख्मी हुए; और

(ग) इन हमलों को रोकने के लिये क्या कार्यवाही की जा रही है ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री बिद्या चरण शुक्ल) : (क) कोई नहीं ।

(ख) और (ग) प्रश्न ही नहीं उठते ।

#### Education Commission's Recommendations

103. Shri D C Sharma:  
Shri C. C. Desai:  
Shri Bibhuti Mishra:  
Shri K N Tiwary:  
Shri Prakash Vir Shastri:  
Shri Vishwa Nath Pandey:  
Shri B. Barua:  
Shri Hem Barua:  
Shri F. H. Mohsin:

Will the Minister of Education be pleased to state:

(a) whether the recommendations made by the Education Commission have been considered;

(b) if so, the recommendations that have been accepted; and

(c) the steps taken to implement them?

The Minister of Education (Dr. Triguna Sen): (a) These are under